



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001
Phone- 07462-294921 . Email-rorpcb.swm@gmail.com



Registered Post/E-mail

RPCB/RO/SWM/GEN-104/ 274

Date: 04-06-2024

✓ To
The Registrar
National Green Tribunal
Central Zone Bench, Bhopal
Email – ngtczbbho-mp@gov.in

Subject: Compliances of the directions issued by Hon'ble NGT, Central Zone, Bhopal vide order dated 24.04.2024 in the matter of O.A. No. 94/2024(CZ) "Devidas Khatri Vs State of Rajasthan & Ors".

Respected sir,

With reference to above cited subject, please find enclosed herewith the joint inspection report of committee in compliances of the directions issued by Hon'ble NGT, Central Zone, Bhopal vide order dated 24.04.2024 in the matter of O.A. No. 94/2024(CZ) "Devidas Khatri Vs State of Rajasthan & Ors".

Encl:- As above

Yours Sincerely,

(Baljeet Meena)
Regional Officer

Copy to:- 1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. District Collector, Sawai Madhopur.

Regional Officer

Joint Inspection Report

Submitted in Reference to

Hon'ble National Green Tribunal (NGT)

Central Zone Bench, Bhopal

order dated 24.04.2024

In the Matter of

Original Application. No. 94/2024(CZ)

“Devidas Khatri Vs State of Rajasthan & Ors.”

Members of the Committee

**Sh. Damodar Singh, Sub Divisional Officer, Chauth ka Barwara,
Sawai Madhopur**

**Sh. Baljeet Meena, Regional Officer, Rajasthan State Pollution
Control Board, Sawai Madhopur**

**Joint committee report in compliance of the Hon'ble National
Green Tribunal O.A. No. 94/2024 (CZ),
Devidas Khatri Vs State of Rajasthan & Ors.**

1. Background:

The Hon'ble National Green Tribunal (NGT), Central Zone Bench, Bhopal passed an order on 24.04.2024, in the matter of O.A. No.94/2024 (CZ), Devidas Khatri Vs State of Rajasthan & Ors., has inter alia directed following:

"5. We deem it just and proper to call a report on the matter in issue, in present Application, from a Joint Committee consisting of:-

- i. One representative from the District Collector, Sawai Madhopur (Rajasthan)*
- ii. One representative of Rajasthan Pollution Control Board, Rajasthan.*

6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

List it on 1st August, 2024."

2. Constitution of Joint Committee:

In compliance to the aforesaid order dated 24/04/2024, following officers were nominated from their respective departments to conduct the joint inspection: -

- Sh. Damodar Singh, Sub Divisional Officer, Chauth Ka Barwara, District - Sawai Madhopur as a member of Joint Committee is nominated by District Collector, Sawai Madhopur (Rajasthan), copy of order is enclosed at **Annexure - 1.**
- Sh. Baljeet Meena, Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sawai Madhopur is nominated as member of the Joint Committee and also appointed as Nodal Officer on behalf of RSPCB by Member Secretary, Rajasthan State Pollution Control Board, Jaipur nominated, copy of order is enclosed at **Annexure - 2.**

3. Details of the grievances raised in the O.A. no. 94/2024(CZ):

In the O.A. no. 94/2024(CZ), the grievances of the applicants are as follows:

- a) M/s Mahadev Brick Udyog is illegally operated at village – Sarsop, tehsil – chauth ka barwara, district – Sawai Madhopur. The brick kiln operators neither have permission from the Revenue authorities for establishment and operation of brick kiln nor from the mining department and Rajasthan State Pollution Control Board.
- b) The brick kiln has been established on the State Highway and no pollution control measures have been taken.
- c) The brick kiln was established in the year of 2021 or 2022.
- d) The brick kiln has not adopted zig-zag technology, as black smoke is being emitted from the brick kiln.
- e) The brick kiln has been established on agriculture field on the State Highway and also surrounded by agriculture fields.

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- f) The brick kiln operators have failed to provide any protective measures to stop the dust from settling on roads.
- g) The brick kiln abstracting ground water without valid permission from the central ground water authority (CGWA).

4. Site Visit and Observations:

In order to scrutinize the contentions/ grievances presented by the applicants, the committee representatives conducted a joint visit to the brick kiln unit on the 17th May 2024. During the visit, focus was placed on environmental conservation considerations, along with the provisions of the Air (Prevention & control of Pollution) Act, 1981 & EP Act, 1986. The point wise observations/ views of the committee are as below.

- Unit was inspected in presence of the partner of the brick kiln unit Sh. Mauji Ram Gurjar (partner as reported).
- The Mahadev Brick Udhyog, is situated close to Major District Road MDR-182 (Barauni-Chauth ka Barwara Road) near Village Deoli, Tehsil - Chauth ka Barwara, Dist. Sawai Madhopur (Raj.)
- The latitude and longitude of the brick kiln unit is 26.155082N, 76.086426E.
- During visit, partner of brick kiln unit provided some documents like MSME Udyam Registration Certificate issued by Ministry of Micro, Small and Medium Enterprises, GOI, dated 15/12/2022, GST Registration Certificate issued by GOI, dated 14/12/2022 and application of Business Registration Number (BRN) submitted to Directorate of economics & Statics, Rajasthan dated 17/12/2022 and copy of Permanent Account Number (PAN) Card issued by Income Tax Department dated 02/12/2022. From the document submitted, it

emerge out that the brick kiln unit started its operation somewhere between October 2022 to December 2022 (copy of these documents/certificate's enclosed at **Annexure – 3**)

- The brick kiln unit is established on Khasra number 970/130 (Area – 7733.33 Sq Meter), Vill. – Deoli, Gram Panchayat – Sarsop, Tehsil – Chouth ka Barwara, which has been converted for Industrial Purpose (Bricks Bhatta Udhog) vide Certificate ref. No. LC/2022-23/152138, dated 20.06.2023 issued from office of Sub Divisional Officer, Chouth ka Barwara (**Annexure – 8**)
- The unit was already established & found operative without obtaining consent to establish & consent to operate from the Rajasthan State Pollution Control Board (RSPCB).
- The unit has failed to adopt zigzag technology, Induced Draft (ID) fans have not provided & even they have not placed bricks in zigzag manner (Photograph enclosed at **Annexure – 4**).
- The unit have planted some plants/saplings within plant premises, which is insufficient.
- Unit has not provided water spraying arrangement for dust suppression and to prevent the fugitive emission due to vehicular movements.
- One borewell was found operational for domestic and industrial water consumption and there was no metering arrangement was provided at borewell to measure quantity of ground water abstracted and records of utilization of raw water are not maintained.
- The brick kiln owners have not taken NOC from Central Ground Water Authority (CGWA) for ground water abstraction.
- Housekeeping in all around brick kiln premises was found satisfactory.

- Proper demarcation of premises has not been provided by the unit.
- Unit provided infrastructure facility at stack/chimney of brick kiln for stack monitoring but the same is inadequate and unsafe infrastructure facility for stack monitoring (Photograph enclosed at **Annexure – 4**).
- Unit has provided gravitational settling chamber along with stack height of more than 30 meters, which is adequate for brick kiln unit (Photograph enclosed at **Annexure – 4**).
- Unit has not provided haul road/ pukka road inside the unit premises for vehicular movement.
- Unit has not provided proper covering arrangement for raw material.
- The brick kiln unit is using wood and agricultural waste (crop residue) as a fuel, which is found stored in open area within premises.
- The brick kiln owners have not obtained Short Term Permit (STP) from Mining Department for excavation of soil.

5. Action Taken :

- Mining Department has inspected the brick kiln unit on 2.6.2024 and found that Brick earth mineral is being used illegally at the unit without prior permit from the Department of Mines & Geolgy. Therefore, Office of Assistant Mining Engineer, Sawai Madhopur issued show cause notice to brick kiln owners on 2.6.2024 under Rajasthan Minor Mineral Concession Rules, 2017, copy is enclosed at **Annexure - 5**.
- The Brick kiln is operative without obtaining consent to establish and consent to operate and non-compliances were observed during visit, therefore Regional Office, Rajasthan State Pollution Control Board, Sawai Madhopur had issued closure directions under the section 31 A of the Air (Prevention & Control of Pollution) Act 1981 vide letter dated 3.6.2024, copy of the closure directions is enclosed at **Annexure – 6**.
- Regional Office, Rajasthan State Pollution Control Board, Sawai Madhopur sent letter to Head Office, RSPCB for imposition of Environmental Compensation on brick kiln unit for establishment & operational without obtaining prior permission from the State Board as well as for non-compliances observed during visit, copy of the letter dated 3.6.2024 is enclosed at **Annexure – 7**.


(Baljeet Meena)
Regional Officer,
RSPCB, Sawai Madhopur


(Damodar Singh)
Sub Divisional Officer
Chauth ka Barwara,
Dist. – Sawai Madhopur

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट सवाई माधोपुर

क्रमांक प.17(18)(9)विविध/पर्यावरण/न्याय/2023/1807

दिनांक : 1/5/2024

उपखण्ड अधिकारी

चौथ का बरवाडा

विषय—माननीय नेशनल ग्रीन ट्रिब्यूनल ओरिजनल एप्लीकेशन नं. 94/2024 (CZ) देवीदास बनाम स्टेट ऑफ राजस्थान व अन्य में पारित आदेश दिनांक 24.04.2024 के क्रम में।

प्रसंग—क्षेत्रीय अधिकारी राजस्थान स्टेट पॉल्यूशन कंट्रोल बोर्ड सवाई माधोपुर के पत्रांक 77 दिनांक 30.04.2024 के क्रम में

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र सन्दर्भ में लेख है कि माननीय नेशनल ग्रीन ट्रिब्यूनल ओरिजनल एप्लीकेशन नं. 94/2024 (CZ) देवीदास बनाम स्टेट ऑफ राजस्थान व अन्य में पारित आदेश दिनांक 24.04.2024 द्वारा प्रकरण की तथ्यात्मक एवं एक्शन टेकन रिपोर्ट चाही गई है। प्रकरण में सदस्य सचिव राजस्थान स्टेट पॉल्यूशन कंट्रोल बोर्ड राजस्थान जयपुर द्वारा क्षेत्रीय अधिकारी सवाई माधोपुर को कमेटी का सदस्य एवं नोडल ऑफिसर बनाया गया है। माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा दिये गये आदेशानुसार कमेटी हेतु इस कार्यालय का प्रतिनिधि नियुक्त करने हेतु निवेदन किया है।

अतः प्रकरण में माननीय नेशनल ग्रीन ट्रिब्यूनल के आदेश दिनांक 24.04.2024 के क्रम में कमेटी हेतु आपको इस कार्यालय का प्रतिनिधि नियुक्त किया जाता है।

संलग्न : उपरोक्तानुसार

अति.जिला मजिस्ट्रेट

सवाई माधोपुर

क्रमांक प.17(18)(9)विविध/पर्यावरण/न्याय/2023/1808

दिनांक : 1/5/2024

प्रतिलिपि : निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है—

1. क्षेत्रीय अधिकारी राजस्थान स्टेट पॉल्यूशन कंट्रोल बोर्ड सवाई माधोपुर

(Bul R)

2/5

अति.जिला मजिस्ट्रेट

सवाई माधोपुर

45
02/05/24



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (590) RPCB/Legal/NGT/2024/168-169

Date: 29-04-2024

Regional Officer,
Rajasthan State Pollution Control Board,
Sawai Madhopur

Subject - Hon'ble National Green Tribunal order dated 24.04.2024 in Original Application No. 94/2024 (CZ), Devidas Khatri V/s State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 24.04.2024 and directed inter-alia as follow:-

5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-
- (i) One representative from the Collector, Sawai Madhopur (Rajasthan)
 - (ii) One Representative of Rajasthan Pollution Control Board, Rajasthan
6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 24.04.2024. Copy of Hon'ble NGT order dated 24.04.2024 is being enclosed for ready reference.

Enclosed-As above

Copy to following for Information and for further necessary action –

1. District Collector, Sawai Madhopur

(Vijai N.)

Member Secretary

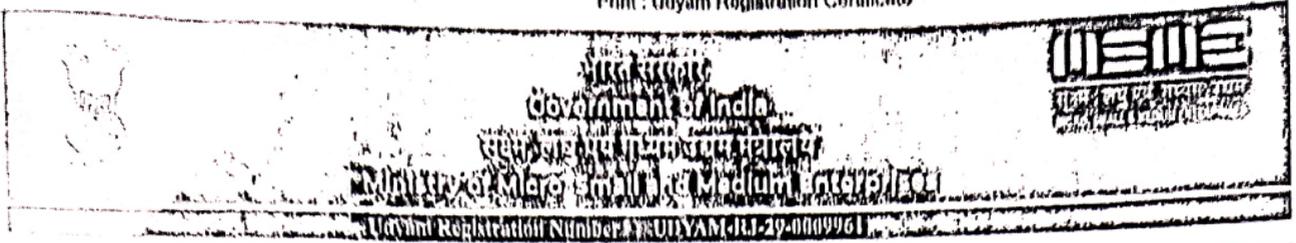
Member Secretary

RajKaj Ref
6801899



Signature valid

Digitally signed by Vijai
Designation: Member Secretary
Date: 2024.04.26 10:04:26 IST
Reason: Approved



Type of Enterprise MICRO Major Activity **Manufacturing**
 Type of Organisation Partnership Name of Enterprise **M/S MAHADEV BRICKS UDHYOG**
 Owner Name **M/S MAHADEV BRICKS UDHYOG** PAN **ABVFM7023P**
 Do you have GSTIN Yes Mobile No. **8619376825**
 Email Id **a76512472@GMAIL.COM** Social Category **OBC**
 Gender Male Specially Aabled(DIVYANG) **No**
 Date of Incorporation **14/12/2022** Date of Commencement of Production/Business **14/12/2022**

Bank Details

Bank Name	IFS Code	Bank Account Number
SBI	SBIN0005711	20046449078

Employment Details

Male	Female	Other	Total
5	0	0	5

Investment in Plant and Machinery OR Equipment (In Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment((A)-(B))	Total Turnover (A)	Export Turnover (B)	Net Turnover ((A)-(B))	Is ITR Filled?	ITR Type
1	2020-21	Micro	0.00	0.00	0.00	0.00	0.00	0.00	No	NA

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	M/S MAHADEV BRICKS UDHYOG	01	VILL. DEVIL	POST SARSOP	CHOUTH KA BARWADA	SWAI MADHOPUR	Sawai Madhopur	322703	RAJASTHAN	SAWAI MADHOPUR

Official address of Enterprise

Flat/Door/Block No.	01	Name of Premises/ Building	VILL. DEVIL
Village/Town	POST SARSOP	Block	CHOUTH KA BARWADA
Road/Street/Lane	Sawai Madhopur	City	SAWAI MADHOPUR
State	RAJASTHAN	District	SAWAI MADHOPUR, Pin : 322703
Mobile	8619376825	Email:	a76512472@GMAIL.COM

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	23 - Manufacture of other non-metallic mineral products	2395 - Manufacture of articles of concrete, cement and plaster	23954 - Manufacture of R.C.C. bricks and blocks	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal

No

Are you interested to get registered on TRoDS Portals(one or more)

No

Are you interested to get registered on National Career Service(NCS) Portal

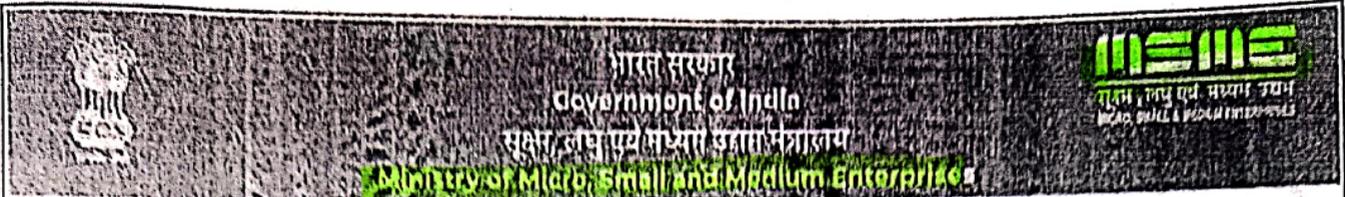
District Industries Centre

SAWAI MADHOPUR (RAJASTHAN)

MSME.DFO

(A) (D) (RAJASTHAN)

1/6



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-RJ-29-0009961

NAME OF ENTERPRISE

M/S MAHADEV BRICKS UDIHYOG

TYPE OF ENTERPRISE *

S.No.	Data Year	Classification Year	Enterprise Type	Classification Date
1	2020-21	2022-23	Micro	15/12/2022

MAJORITY ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

OBC

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	M/S MAHADEV BRICKS UDIHYOG

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	01	Name of Premises/ Building	VILL. DEVIL
Village/Town	POST SANSOP	Block	CHIOUTH KA BARWADA
Road/Street/Lane	Sawai Madhopur	City	SAVAI MADHOPUR
State	RAJASTHAN	District	SAVAI MADHOPUR , Pin 322703
Mobile	8619376825	Email:	a76512472@GMAIL.COM

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

14/12/2022

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

14/12/2022

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	23 - Manufacture of other non-metallic mineral products	2395 - Manufacture of articles of concrete, cement and plaster	23954 - Manufacture of R.C.C. bricks and blocks	Manufacturing

DATE OF UDYAM REGISTRATION

15/12/2022

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the Mo MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 15/12/2022

For any assistance, you may contact:

- 1. District Industries Centre: SAWAI MADHOPUR (RAJASTHAN)
- 2. MSME-DFO: JAIPUR (RAJASTHAN)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.champions.gov.in



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MSME

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276



Government of India
Form GST REG-06
(See Rule 10(1))

Registration Certificate

Registration Number : 08ABVFM7023PIZD

1.	Legal Name	MAHADEV BRICKS UDHYOG			
2.	Trade Name, if any	MAHADEV BRICKS UDHYOG			
3.	Additional trade names, if any	null			
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	SAWAI MADHOPUR, 01, CHOUTH KA BARWADA, SAWAI MADHOPUR, DEVALI, KHASRA NO 130, Sarsop, Sawai Madhopur, Rajasthan, 322703			
6.	Date of Liability				
7.	Period of Validity	From	14/12/2022	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving Authority	Signature Not Verified Digitally signed by Raghav Singh in RAJASTHAN SERVICES TAX NETWORK 07 Date: 2022.12.14 13:30:13 IST			
Signature					
Name	Raghuveer Singh Goswami				
Designation	Assistant Commissioner				
Jurisdictional Office	Rajasthan				
9. Date of issue of Certificate	14/12/2022				
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 14/12/2022 by the Jurisdictional authority.

(3/1)

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

ई- स्थायी लेखा संख्या कार्ड
e - Permanent Account Number (e-PAN) Card
ABVFM7023P

नाम / Name

MAHADEV BRICKS UDHYOG

निगमन / गठन की तारीख /
Date of Incorporation/Formation

28/10/2022

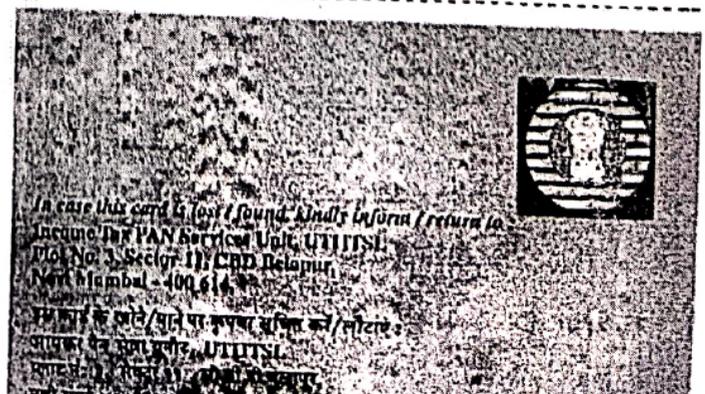
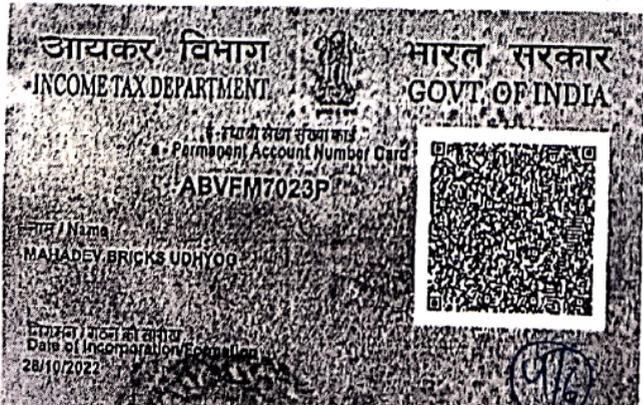


Signature Not Verified

Digitally Signed by: Incom
Tax Department

Date : 02122022 211030
Reason : Document Signer
Location : India

- ✓ Permanent Account Number (PAN) facilitate Income Tax Department linking of various documents, including payment of taxes, assessment, tax demand tax arrears, matching of information and easy maintenance & retrieval of electronic information etc. relating to a taxpayer. स्थायी लेखा संख्या (पैन) एक करदाता से संबंधित विभिन्न दस्तावेजों को जोड़ने में आयकर विभाग को सहायक होता है, जिसमें करों के भुगतान, आकलन, कर मांग, टैक्स बकाया, सूचना के मिलान और इलक्ट्रॉनिक जानकारी का आसान रखरखाव व बहाली आदि भी शामिल है।
- ✓ Quoting of PAN is now mandatory for several transactions specified under Income Tax Act, 1961 (Refer Rule 114B of Income Tax Rules, 1962) आयकर अधिनियम, 1961 के तहत निर्दिष्ट कई लेनदेन के लिए स्थायी लेखा संख्या (पैन) का उल्लेख अब अनिवार्य है (आयकर नियम, 1962 के नियम 114B, का संदर्भ लें)
- ✓ Possessing or using more than one PAN is against the law & may attract penalty of upto Rs. 10,000. एक से अधिक स्थायी लेखा संख्या (पैन) का रखना या उपयोग करना. कानून के विरुद्ध है और इसके लिए 10,000 रुपये तक का दंड लगाया जा सकता है।
- ✓ This e-PAN Card contains Enhanced QR Code which is readable by a specific Android Mobile App. Keyword to search this specific Mobile App on Google Play Store is "PAN QR Code Reader". इस ई-स्थायी लेखा संख्या (e-PAN) कार्ड में वर्धित क्यूआर कोड शामिल है जो एक विशिष्ट एंड्रॉइड मोबाइल ऐप द्वारा पठनीय है। Google Play Store पर इस विशिष्ट मोबाइल ऐप को खोजने के लिए कीवर्ड "PAN QR Code Reader" है।



GOVERNMENT OF RAJASTHAN

Department of Statistics
Directorate of Economics & Statistics
Rajasthan, Jaipur

**BUSINESS REGISTRATION NUMBER
(BRN)**

Name of Firm / Establishment / Enterprise :

MAHADEV BRICKS UDHYOG

Full Address :

KHASRA NO 130 VILLAGE DEVALI POST SANSOP CHOUTH KA BARWADA DEOLI Sarsop Chauth
Ka Barwada SAWAI MADHOPUR 322703

Major Activity :

Other personal service activities (960)

Registration in Act :

Shop and Commercial establishments Act

Applicant Name :

Rajesh Kumar Jat

Reg. Date : 17 Dec 2022

BRN : 077545000000003



Software Courtesy : National Informatic Centre(NIC)
Maintained by: Additional District Business Registrar, SAWAI MADHOPUR
This is computer generated CARD and does not require a signature.

BRN can be tracked on - br.raj.nic.in

Printed on: 17-Dec-2022

'Mere Business Ki Pehchan, Mera BRN'

5/6

Directorate of Economics & Statistics, Rajasthan

Application For Business Registration Number

BRN 077545000000003

Section-I : Identification Particulars

District SAWAI MADHOPUR (Rural) Tehsil Chauth Ka Barwada
 Town/Village DEOLI

Section-II : Information On Directory Of Establishments

Type of Establishment With fixed structure outside household. Nature of operation of Establishment Perennial (Permanent)
 Ownership Code Partnership (3)
 Activity Details Other personal service activities (960)

Name & Address of business place of Enterprises/Firms

Name MAHADEV BRICKS UDHYOG
 House No. KHASRA NO 130
 Lane VILLAGE DEVALI POST SANSOP CHOUTH KA BARWADA
 Locality/City DEOLI Saarsop Chauth Ka Barwada SAWAI MADHOPUR
 PIN Code 322703
 Phone No.
 Mobile No. *****25
 E-Mail TA***10@GMAIL.COM
 PAN *****3P
 TAN

Name & Address of Head Office of Enterprises/Firms (If any)

Name
 House No.
 Lane
 Locality/City
 PIN Code
 Phone No.
 Mobile No.
 E-Mail
 PAN
 TAN

Correspondence Address

Business Place Address

Year of Starting Operation (Under Current Ownership) 2022

Whether annual accounts are maintained Yes

Total expected number of persons employed including owner (if working owner) Hired : 7
 Non-Hired : 1

Existing / Proposed Investment (In Lac Rs.) 25.00

Annual Turnover If operation started. (In Lac Rs.) 30.00

Major source of finance Self Finance

Considered Acts

Act

Registration No.

Registration Year

Valid Upto

Shop and Commercial establishments Act

Section-III : Applicant Details

Name Rajesh Kumar Jat Mobile No. *****25
 E-Mail ta***10@gmail.com Address Chandra Dev Jat gram deoli bhanchi Bhanchi Tonk Rajasthan 304001
 ID Proof Aadhar Card ID Proof No. *****3720

Remark

Signature :



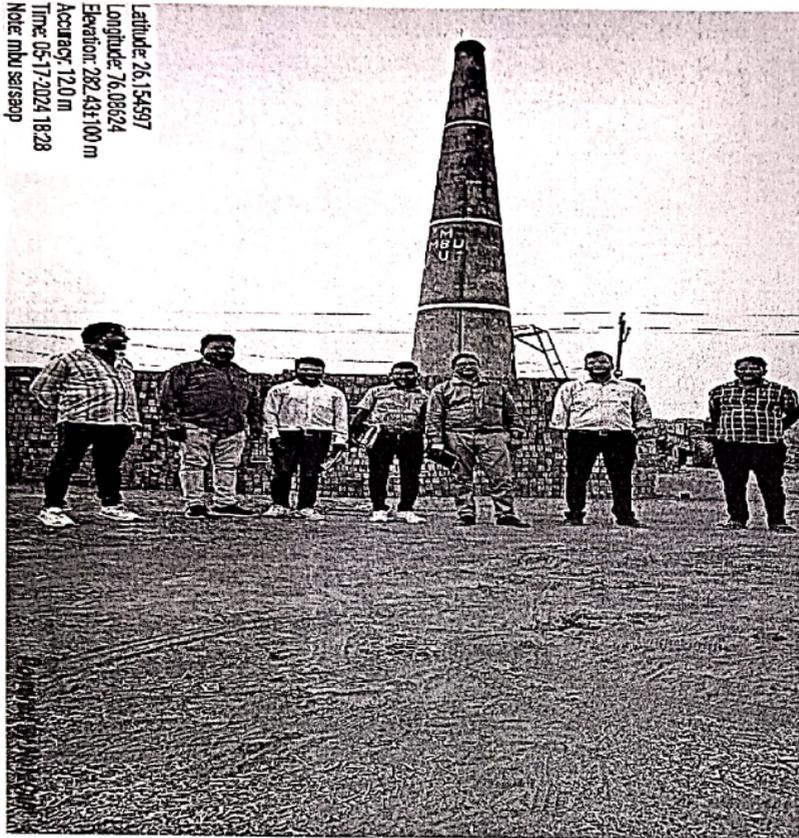

Application Date : 17 Dec 2022

Software Courtesy National Informatics Centre (NIC), Rajasthan

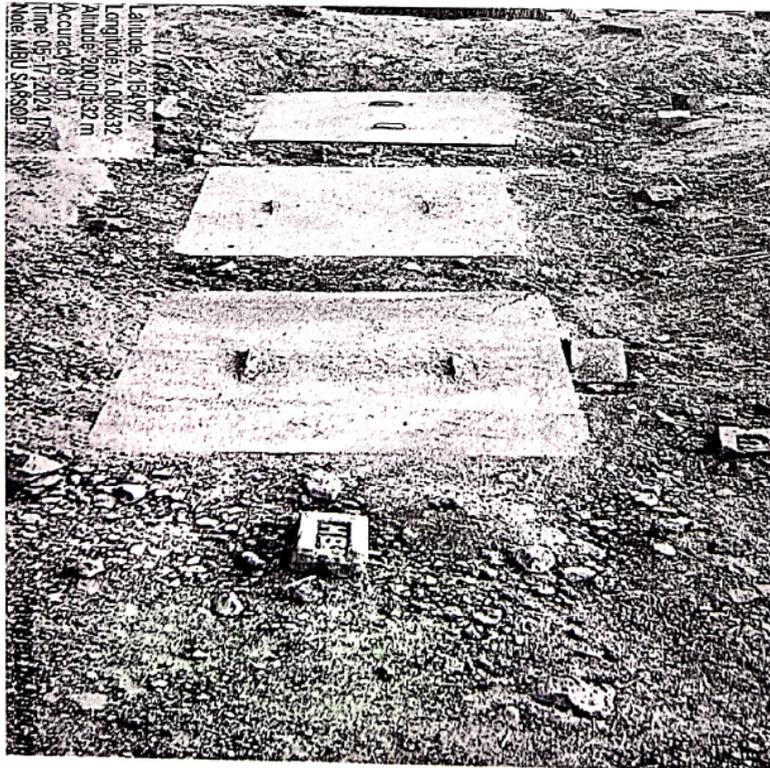
6/6

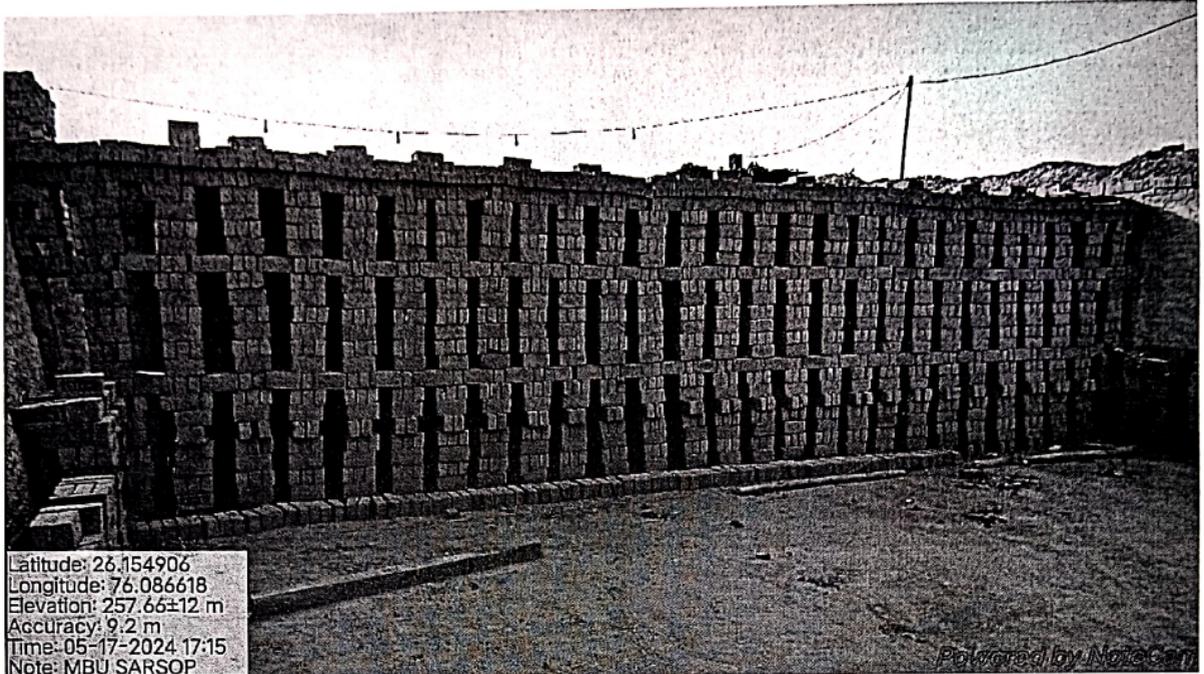
Photo graphs related to Joint Committee inspection : -

Latitude: 26.154597
Longitude: 76.08624
Elevation: 282.431100 m
Accuracy: 120 m
Time: 05-17-2024 18:28
Note: mbu sarsop



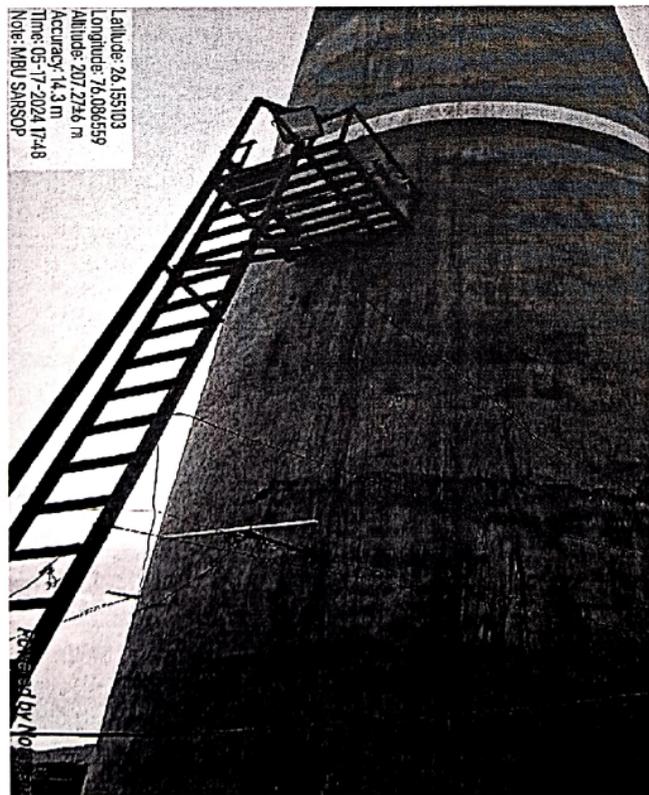
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Longitude: 76.08632
Altitude: 290.01332 m
Accuracy: 81 m
Time: 05-17-2024 17:58
Note: MBU Sarsop





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Longitude: 76.086618
Elevation: 257.66±12 m
Accuracy: 9.2 m
Time: 05-17-2024 17:15
Note: MBU SARSOP

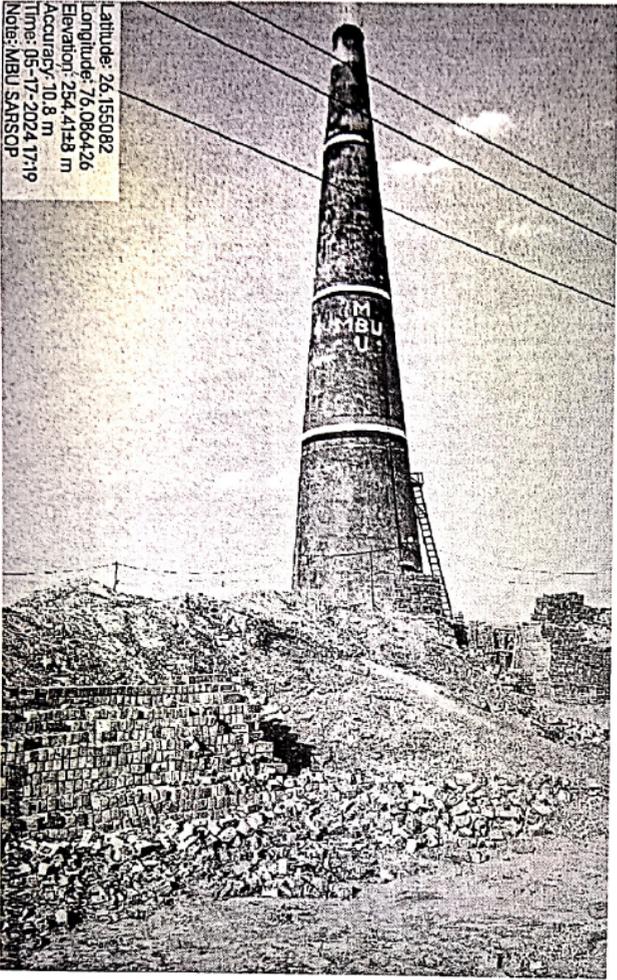
Powered by NoicCam



Latitude: 26.155103
Longitude: 76.086559
Elevation: 207.27±6 m
Accuracy: 14.3 m
Time: 05-17-2024 17:48
Note: MBU SARSOP

Powered by NoicCam

Latitude: 26.155082
Longitude: 76.086426
Elevation: 254.4138 m
Accuracy: 10.8 m
Time: 05-17-2024 17:19
Note: MBU SANSOP



राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, सवाई माधोपुर।

क्रमांक :- सखअ/समा/सीसी/ई.मि./2024/

दिनांक :- 02.06.2024

प्रेषित :- मैसर्स महादेव ब्रिक्स उद्योग,

1. श्री मोजीराम पुत्र श्री देवकरण गुर्जर निवासी
ग्राम माधोराजपुरा, ईसरदा तहसील चौथ का बरवाड़ा
जिला सवाई माधोपुर।
2. श्री राजेश कुमार पुत्र श्री चन्द्र देव जाट
निवासी देवली (भांची) तहसील व जिला टोंक।

विषय :- आप द्वारा निकट ग्राम सारसोप (देवली) तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर में विभाग की बिना अनुमति के खनिज ईट्ट मिट्टी का अवैध खनन कर ईट्ट भट्टा संचालित किया जा रहा है जिसके संबंध में कारण बताओ नोटिस।

उपरोक्त विषयान्तर्गत लेख है की संयुक्त टीम राजस्व विभाग एवं खान विभाग के कार्यालय खनिकार्यदेशक द्वारा दिनांक 02.06.2024 को निकट ग्राम सारसोप (देवली) तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर में स्थापित ईट्ट भट्टा मैसर्स "महादेव ब्रिक्स उद्योग" 1. प्रो. श्री मोजीराम श्री देवकरण गुर्जर निवासी ग्राम माधोराजपुरा, ईसरदा तहसील चौथ का बरवाड़ा जिला सवाई माधोपुर एवं 2. प्रो. श्री राजेश कुमार पुत्र श्री चन्द्र देव जाट निवासी देवली (भांची) तहसील व जिला टोंक का संयुक्त मौका निरीक्षण किया गया। वक्त मौका निरीक्षण में पाया गया कि आप द्वारा निकट ग्राम सारसोप में ईट्ट भट्टा स्थापित कर अवैध रूप से खनिज ईट्ट मिट्टी का बिना विभागीय अनुमति के संचालन किया जा रहा है। मौका निरीक्षण रिपोर्ट अनुसार ईट्ट भट्टे के अन्दर व बाहर लगभग 17,00,000 लाख कच्ची व पक्की ईट्टे व लगभग 907.02 टन ईट्ट मिट्टी का अवैध स्टॉक पाया गया। इस प्रकार आप द्वारा किया गया कृत्य राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 53, 54 व 60 का स्पष्ट उल्लंघन है।

अतः आपको कार्यालय नोटिस द्वारा सूचित किया जाता है कि पत्र प्राप्ति के 15 दिवस में अपना पक्ष/उज्र/दस्तावेज प्रस्तुत करे, अन्यथा बाद समयावधि पश्चात आपका कोई भी उज्र मान्य नहीं होगा। राजस्थान अप्रधान खनिज रियायत नियमावली 2017, के नियमों के तहत कार्यवाही की जावेगी।

(धर्मसिंह मीना)

सहायक खनि अभियन्ता

सवाई माधोपुर।

क्रमांक :- सखअ/समा/सीसी/ई.मि./2024/

दिनांक :- 02.06.2024

प्रतिलिपि खनिकार्यदेशक कार्यालय हाजा को दी जाकर लेख है कि ईट्टे भट्टे का पुनः निरीक्षण कर भट्टे की जलाई, थपाई बन्द कराकर सुनिश्चित करावे की अवैध खनन नहीं हो पावें। पुनः अवैध खनन होता पाया जाता है तो संबंधित ईट्ट भट्टे मालिक के विरुद्ध सम्बन्धित पुलिस थानें में एफआईआर दर्ज करावें।

सहायक खनि अभियन्ता

सवाई माधोपुर।

Signature valid

RajKaj Ref
7705606

Digitally signed by Dharm Singh Meena
Designation : Assistant Mining Engineer
Date: 2024.06.02 20:46:09 IST
Reason: Approved



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
 Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur-322001
 Phone-07462-294921 email-rorpcb.swm@gmail.com



Registered

No.: RPCB/RO/SWM/758/252-258

Date: 03/06/2024

M/s Mahadev Brick Udhyog,
On Major District Road (MDR) - 182,
Barauni- Chauth Ka Barwara,
Near Village - Devli, Post - Sarsoap,
Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.

Subject: - Directions for closure of the brick kiln unit, under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 for your unit located at On Major District Road (MDR) - 182, Barauni- Chauth Ka Barwara, Near Village - Devli, Post - Sarsoap, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.

Reference:- This Office show cause notice for intended direction for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981 issued vide letter No. RPCB/RO/SWM/758/218 dated 24/05/2024.

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") have come into force in whole of the country, with effect from 16.05.1981 respectively.
2. And whereas the Air Act have been enacted to provide for the prevention, control and abatement of water pollution and air pollution and to carry out the aforesaid purposes.
3. And whereas the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of air pollution.
4. And whereas under the provisions of section 21 of the Act, no person shall without the previous consent of the State Board, establish or operate any industrial plant / hotel in an air pollution control area.
5. And whereas under the provisions of section 22 of the Act, no person operating any industrial plant / unit, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the prescribed standards.
6. And whereas, you are operating a Brick Kiln Unit in the name & style of **M/s Mahadev Brick Udhyog** located at **On Major District Road (MDR) - 182, Barauni- Chauth Ka Barwara, Near Village - Devli, Post - Sarsoap, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.**
7. And whereas the brick kiln was inspected by Board's Official on dated 17/05/2024 and observed that unit was found operational without obtaining valid consent from the State Board.
8. And whereas show cause notice issued to your brick kiln unit by this Office vide referred letter dated, 24/05/2024 but you have failed to submit reply against aforesaid notice till date.
9. And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur-322001

Phone-07462-294921 email-rorpcb.swm@gmail.com



from the Board. Thus, operating in contravention to the provisions of the Air Act.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31 (A) of the Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- a. The closure, prohibition or regulation of any industry, operation or process, or
- b. Stoppage or regulation of the supply of electricity or water or any other service, or
- c. To seal D.G. sets, Bore Well supplying water to the process, if any, and such other equipment's, so as to affect complete closure of the industrial plant.

Therefore, in order to prevent and control water/ air pollution being caused by the brick kiln and in interest of prevention of perpetual offence being committed by the brick kiln, the State Board, in exercise of the powers conferred upon it, under the provisions of section 31 (A) of the Air Act, issues following directions:-

- A. You are directed to close down your brick kiln unit with immediate effect.
- B. District Collector, Sawai Madhopur with request to ensure closure of the hotel.
- C. Superintending Engineer (O & M) JVVNL, Sawai Madhopur shall disconnect the electricity supply of the brick kiln with immediate effect and send compliance of aforesaid directions to this office.

Please note that the non-compliance of the above directions is punishable under section 37 & 39 of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely

(Baljeet Meena)

Regional Officer o/c R

No.:RPCB/RO/SWM/758/

Copy to:

Date:

1. P.S. to Chairperson, RSPCB, Jaipur for information.
2. P.S. to Member Secretary, RSPCB, Jaipur for information.
3. The District Collector, District- Sawai Madhopur with request to ensure closure of the M/s Mahadev Brick Udhyog, On Major District Road (MDR) - 182, Barauni- Chauth Ka Barwara, Near Village - Devli, Post - Sarsoap, Tehsil - Chauth Ka Barwara, District - Sawai Madhopur.
4. The Superintending Engineer (O & M) JVVNL, Sawai Madhopur with the direction under section 31(A) of the Air Act to disconnect the electricity supply of the hotel with immediate effect and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act.
5. Group In Charge - Miscellaneous Cell, RSPCB, Jaipur for information.
6. Master file, Closure Directions.

Regional Officer

o/c R



Annex 7

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. 14-15, Meena Colony, Behind Jail, Sawai Madhopur - 322001
Phone- 07462-294921 Email-rorpcb.swm@gmail.com



Registered Post/E-mail

RPCB/RO/SWM/758/259

Date: 03/06/2024

**Group In-charge (Miscellaneous Cell),
RSPCB,
4, Institutional Area, Jhalana Doongri,
Jaipur.**

Subject: Regarding data sheet for imposition of **Environmental Compensation** against M/s M/s **Mahadev Brick Udhyog**, On Major District Road (MDR) - 182, Barauni-Chauth Ka Barwara, Near Village - Devli, Post - Sarsoap, Tehsil - Chauth Ka Barwara, District -Sawai Madhopur.

Ref:- Direction for closure issued against the industry vide H.O. letter date 03/06/2024.

Sir,

With reference to above, it is submitted that direction for closure issued against the industry vide this office letter dated 03/06/2024, data sheet/ fact sheet is enclosed herewith for the imposition of Environmental Compensation for the violation done by the unit as per Office order dated 08/01/2020 for further necessary action.

Encl:- As above

Yours Sincerely,

(Baljeet Meena)
Regional Officer



GOVERNMENT OF RAJASTHAN
REVENUE DEPARTMENT

Annex - 8

Certificate Ref. No: LC/2022-23/152138

Date: 20-06-2023

FORM-B

[See Rule 9(3),(4) and (6)]

Office of Prescribed Authority: SUB DIVISIONAL OFFICER, CHOUTHKABARWARA
CONVERSION ORDER

On the application of SANGRAMSINGH S/O CHHITARSINGH, SHAMBHUSINGH S/O CHHITARSINGH, BHANWARSINGH S/O CHHITARSINGH of village DEOLI Tehsil CHOUTHKABARWARA, agricultural land held by him in his khatedari tenancy is hereby converted for a non-agricultural purpose under rule 9 of the Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, the particulars of which are given as under:

S.No.	Name of Applicant Khatedar/Tenants:	Father's/ Husabnd's Name:	Social Category (SC/ST/GEN/OBC/etc..)	Complete Address
1	SANGRAMSINGH	CHHITARSINGH	GENERAL	VILLAGE DEVLI POST SARSOP TEHSIL CHAUTH KA BARWARA DIST SAWAI MADHOPUR 322703
2	SHAMBHUSINGH	CHHITARSINGH	GENERAL	VILLAGE DEVLI POST SARSOP TEHSIL CHAUTH KA BARWARA
3	BHANWARSINGH	CHHITARSINGH	GENERAL	VILLAGE DEVLI POST SARSOP TEHSIL CHAUTH KA BARWARA

1. Details of the Land converted:

- (a) Name of the village/Gram Panchayat/Tehsil: **DEOLI/SARSOP/CHOUTHKABARWARA**
(b) Khasra No. of the land: **970/130**
(c) Area of each Khasra No. (in square meter): 23600
(d) Area converted of each Khasra No. (in square meter): 7733.33
(e) Area converted (in sq. meter): 7733.33

2. Purpose of Conversion: **INDUSTRIAL PURPOSE/ INDUSTRIAL AREA/ INDUSTRIAL ESTATE**

3. Conversion type (Sub Category): **BRICKS BHATTA UDHYOG**

4. Rate of conversion charges payable (₹): 5/-

5. Premium deposited (₹): 77952/-

- (a) Advance Amount of premium deposited (₹) with date and no. of challan: 1935/-, 18/01/2023, 23506607151
(b) Remaining Amount of premium deposited (₹) with date and no. of challan: 76017/-, 16/06/2023, 23536577908

6. Amount of penalty deposited (₹), if any, with date and no. of challan: 39285/-, 16/06/2023, 23536577908

7. Amount of interest deposited (₹), if any, with date and no. of challan: 0/-

8. Whether the order issued under Rule 13 for regularization: NO



Validity unknown Signature
valid

Digitally Signed by Uper Kumar Sharma
Designation : SUB DIVISIONAL OFFICER
CHOUTHKABARWARA
Date: 2023.06.20 11:27 IST
Reason: Approved
Location: SAWAIMADHOPUR

Note: This is a digitally signed certificate and does not require any physical signature.

Terms and Conditions

The above conversion order shall be subject to the following conditions: -

- i. The land converted for the above non-agricultural purpose shall not be used for any other non-agricultural purpose, without obtaining prior permission of the Prescribed Authority.
- ii. If the applicant fails to use the land for the converted purpose within a period or extended period, if any, specified in rule 14 of these rules, the permission shall be withdrawn and the premium money deposited by the applicant shall be forfeited.
- iii. No land as mentioned in rule 4 shall be used for any non-agricultural purpose.
- iv. No part of the land converted for public utility purpose shall be used for any other non-agricultural purpose without valid permission from the Prescribed Authority.
- v. As per the provisions of the Indian Road Congress, On State Highways/ Major District roads It is necessary to control the building construction operations up to the control line (the distance of the control line form the middle point to which the building construction operations are controlled is 50 meters for MDR) so for construction operations within middle point of the road and conrol line it is necessary to get permission/approval from competent authority for above roads. Rule 4 of the Rajasthan Land Revenue (Conversion of Agricultural Land in Rural Areas for Non-Agricultural Purposes) Rules, 2007 deals with the marking of those categories of lands whose conversion cannot be allowed. Rule (b) of the said rules provides that within the limits of any railway line, national highway, state road or specified in any Act or rules made in this behalf by the Central or State Government, or for the establishment of industry For, under the guidance of the Indian Road Congress, the land falling within the specified limit, which is the length, from the midpoint of the National Highway / State Highway / Main District Road / Other District Road / Rural Roads " According to the norms, there is a provision for the conversion from the middle of the road to the land. In this regard, according to the provision of the Indian Road Congress, guidance is required from the department from time to time regarding which category of road can be converted from the middle of the road. In this regard, it is clarified that under the Rajasthan Land Revenue (Conversion of Agricultural Land in Rural Area for Non-agricultural Purpose) Rules, 2007, National Highways / State Highways / Bhejhar District Road./ other The conversion of agricultural lands located on district roads / rural roads should be done leaving the following distance from the center point: Distance Road Category Distance from the focal point to the building line Distance from the focal point to the control line within which the land conversion is to be carried out in so far as the building operations are controlled. not eligible. 40 m 75 m highway MDR ODR 25 m 15 m rural road 12.5 m 60 m 17.5 m 15 m national highway / state highway / major district shed / other district road / rural roads up to the control line (as mentioned above) building construction operations need to be controlled.

